

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) No, Sir.

(b) Does not arise.

[English]

Fake Currency in Jammu and Kashmir

2261. DR. Y.S. RAJA SEKHARA REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned 'ISI Pumping Fake Currency into Jammu and Kashmir' appearing in the Hindustan Times dated 15th July, 1996;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). Government are aware of the report mentioned in the Question. From time to time there have been reports about Pakistan trying to smuggle counterfeit currency notes into Jammu and Kashmir and seizures of fake currency have also been made. Recently on 26 June, 1996, 29 Indian Currency notes of Rs. 100 denomination were seized at Mendhar in Poonch district from one Noor Mohammed Khan. These have been sent to the National Institute of Criminology and Forensic Science, New Delhi, and their report is awaited.

Continuous vigil is being maintained by all the concerned agencies to check the incidence of infiltration/smuggling, including fake currency, from across the border. The efforts in this regard include augmentation of the security force deployment in the vulnerable areas, intensified patrolling, including mobile patrolling provision of surveillance devices including telescopes and night vision devices, continuous streamlining of the intelligence machinery and greater coordination between all the concerned security agencies. All these efforts are being reviewed periodically with a view to check and contain the possibilities of infiltration/smuggling.

Urban Development Projects

2262. SHRI B. DHARMA BIKSHAM : Will the PRIME MINISTER be pleased to state :

(a) the details of the urban development projects of Andhra Pradesh pending before the Union Government; and

(b) the steps taken in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Under the Scheme of Integrated Development of Small and Medium Towns (IDSMT), powers for sanctioning Urban Development projects are delegated to State level Sanctioning Committees. The Sanctioning Committee for IDSMT Scheme in Andhra Pradesh had recommended the release of Central Assistance for 9 towns during 1995-96. However, based on the criterion of the share of population of Andhra Pradesh living in small and medium towns in the total population of the country residing in such towns, the State of Andhra Pradesh was allocated 6 towns for the 2 year period 1995-97 and a sum of Rs. 1.90 crore (Central grant) was allocated for release during 1995-96. In view of this allocation, 6 towns of Andhra Pradesh could be considered for release of Central Assistance and the allocated amount was released to the State Government. The towns pending consideration are Tuni, Tirupati and Bhongir.

(b) Ministry of Urban Affairs and Employment is in constant touch with the State Government in getting the schemes implemented.

[English]

Rural Development in Rajasthan

2263. SHRI TARACHAND BHAGORA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the amount allocated to various rural development agencies in Rajasthan for various centrally sponsored schemes are lying in the Project Director's account;

(b) if so, the details thereof; and

(c) whether Government propose to fix the responsibility in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (c). The funds in respect of Jawahar Rozgar Yojana (JRY), Indira Awaas Yojna (IAY) and Million Wells Scheme (MWS) in respect of Rajasthan are released directly to the State Government which further release the Central funds alongwith the matching State share to the concerned District Rural Development Agency (s) (DRDAs). However, under Integrated Rural Development Programme (IRDP) and Employment Assurance Scheme (EAS), funds are released directly to the DRDAs. The funds are kept in a saving bank account/ P.S. Bank or Post Office in an exclusive and separate bank account. In order to ensure that at the DRDA level funds allocated are utilised in a timely fashion, quarterly budgeting targets are laid down by the Central Government.

The funds allocated and released under the programmes during 1995-96 and 1996-97 in Rajasthan are as under:
(Rs. in lakhs)

Schemes	Funds allocated		Funds released	
	1995-96	1996-97	1995-96	1996-97
IRDP	4388.00	4388.00	3924.24	1045.87
JRY	18553.85	9146.39	18487.18	3658.56
EAS	Not fixed	Not fixed	17537.50	1790.00 (upto July, 96)
IAY	6359.36	5837.66	6459.36	2918.84
ARWSP	6608.00	7256.00	6908.00	2418.67

[English]

Poverty Line

2264. SHRI RAJIV PRATAP RUDY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government propose to revise existing list of persons living below poverty line; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Planning Commission does not prepare any list of persons living below poverty line. However, it estimates the proportion and the number of poor using the data from the quinquennial survey on Household Consumer Expenditure of National Sample Survey Organisation (NSSO).

(b) Does not arise.

Fake Cold Drinks

2265. SHRIMATI SUMITRA MAHAJAN : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government are aware that in Malva agency of Indore (M.P.) the Inspectors of Food and Medicine Administration have detected 480 bottles of fake cold drinks from M/s. Sanjeev Bottling Company, under the brand name of Campa;

(b) if so, whether any enquiry was constituted by the State or Central Government in this regard;

(c) if so, the findings thereof;

(d) if not, the reasons therefor; and

(e) the future course of action proposed by the State and the Centre to stop such activities?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (e). The information is being collected and will be placed on the Table of the House.

Opting for All India Central Services

2266. DR. LAXMINARAYAN PANDEY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken note of the rising graph of engineering, medical and professional personnel opting for All India Central Services;

(b) if so, the number of such technical personnel selected and joined the All India Central Services during the last three years;

(c) the reasons for their shiftings from technical/medical/professional services to civil services;

(d) whether this shifting is the result of existing overall imbalance in the structure, emoluments and bureaucratic heirarchy; and

(e) if so, the steps taken or proposed to be taken in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIYAN) : (a) and (b). The number of Engineers and Doctors who have been recommended for appointment on the basis of Civil Services Examinations held in 1991, 1992 and 1993 is given below based on the U.P.S.C. Annual Reports of 1992-93, 1993-94 and 1994-95 :

Discipline	Year of exam		
	1991	1992	1993
Doctors	43	35	38
Engineers	311	313	274